## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH

## O.A.390/86

Shri V.B.Apte, A-1,Sumit Building, New Maneklar Estate, L.B.Shastri Marg, Ghatkopar, Bombay - 400 086.

... Applicant

vs.

- 1. Union of India, through
   The Secretary,
   Ministry of Finance,
   Dept. of Revenue,
   New Delhi.
- 2. The Collector of Customs, New Custom House, Ballard Estate, Bombay - 400 038.

... Respondents.

Coram:Hon'ble Vice-Chairman B.C.Gadgil

## Appearances:

- Mr.S.R.Atre, Advocate, for the applicant.

ORAL JUDGMENT

Date: 7-12-1987

The applicant is working as Preventive Officer in the Collectorate of Customs, Bombay. On 1-8-1979 he was due to cross Efficiency Bar. He was not allowed to cross it in that year but he crossed that bar on 1-8-1980. The applicant has challenged this order whereunder he was not allowed to cross the Efficiency Bar on 1-8-1979.

2. Mr.Atre has made certain submissions before me on the earlier date of hearing and it/now before me for further hearing. During the course

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is due for being considered for further promotion as Superintendent of Customs within a couple of years or so. He also stated that the question of delay of one year in crossing the Efficiency Bar would not be relevant at the time of such consideration for further promotion and that in this background the applicant (who is present in the Court stoday) does not wish to prosecute this application. The application is therefore disposed of as withdrawn.

No order as to costs.

(B.C.GADGIL)